

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 149/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Ravi Arya & Ors
V/s
Arya Iron and Steel Co. Pvt. Ltd & Ors

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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50 ① Counsel Mr. Jehangir Jejeebhoy }
M/s Ms. Aya Khan }
M/s Ms. Aditi Bhansali } I/b Vashi & Vashi
for Respondent Nos. 2-6 *MD.*

② Mrunmun Panicker for Respondent No. 1 *Mrunmun*

③ Mrinal Tapiyal } R. 1 to R. 9
Pushkray Deshpande } *Mrinal Tapiyal*

ORDER

CP 149/241-242/NCLT/MB/MAH/2017

So far no direction has been given for completion of the pleadings in the Main Company petition, the Respondent side is hereby directed to file reply within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this matter for interim reliefs as well as for hearing on Main Petition on 15.1.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)